



विदेश व्यापार महानिदेशालय
DIRECTORATE GENERAL OF
FOREIGN TRADE

OFFICE OF DIRECTORATE GENERAL OF FOREIGN TRADE
Vanijya Bhawan New Delhi -110011

SCOMET Minutes of Inter-Ministerial Working Group (IMWG) in DGFT

Minutes of Inter-Ministerial Working Group (IMWG) Meeting No. 10/2024-25 on Special Chemicals, Organisms, Materials, Equipment and Technologies (SCOMET) was held under the Chairmanship of Shri Rakesh Kumar, Addl. DGFT on 31.01.2025 at Vanijya Bhavan, New Delhi to consider the applications for export of dual use 'SCOMET' items.

2. Total 423 applications were considered by the IMWG , out of which total 115 cases were approved (out of which 43 approved on *post-facto* basis, 15 approved based on all NOCs received from the IMWG members/decision taken in the IMWG meeting, 57 applications approved subject to clear and unconditional NOC of one IMWG members). 28 applications have been dropped and 00 application have been rejected and 00 have been denied by IMWG members from the agenda. The remaining 280 applications have been deferred due to want of comments/NOC from concerned IMWG member agencies or information/clarification is awaited from the applicant firms.

3. After approval of applications by the IMWG and subject to fulfilling other conditions, the export authorizations are issued within three working days. The original copy of the export authorization is sent through **Speed post**, at the given address.

4. After deliberations, the decisions of the IMWG on each online SCOMET application is indicated in the tabulated statement given below –

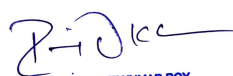
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3.	HQRSCMTAPPLY00000460AM25	Deferred
4.	HQRSCMTAPPLY00001397AM25	Approved subject to receipt of clear and unconditional NOC of one agency
5.	HQRSCMTAPPLY00001456AM25	Approved subject to receipt of clear and unconditional NOC of one agency
6.	HQRSCMTAPPLY00001468AM25	Deferred
7.	HQRSCMTAPPLY00001513AM25	Deferred


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वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry

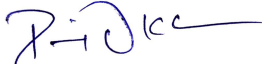
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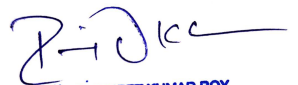
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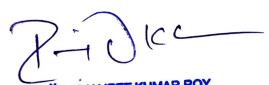
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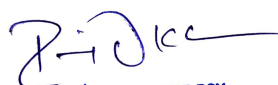
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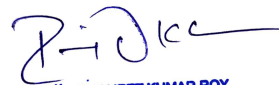
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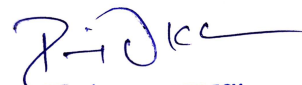
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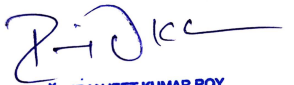
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246.	HQRSCMTAPPLY00002580AM25	Deferred
247.	HQRSCMTAPPLY00002581AM25	Deferred
248.	HQRSCMTAPPLY00002582AM25	Deferred
249.	HQRSCMTAPPLY00002583AM25	Deferred
250.	HQRSCMTAPPLY00002584AM25	Deferred
251.	HQRSCMTAPPLY00002585AM25	Deferred
252.	HQRSCMTAPPLY00002589AM25	Deferred
253.	HQRSCMTAPPLY00002591AM25	Deferred
254.	HQRSCMTAPPLY00002592AM25	Deferred
255.	HQRSCMTAPPLY00002593AM25	Deferred
256.	HQRSCMTAPPLY00002595AM25	Deferred
257.	HQRSCMTAPPLY00002596AM25	Deferred
258.	HQRSCMTAPPLY00002597AM25	Deferred
259.	HQRSCMTAPPLY00002598AM25	Deferred
260.	HQRSCMTAPPLY00002599AM25	Deferred
261.	HQRSCMTAPPLY00002600AM25	Deferred
262.	HQRSCMTAPPLY00002601AM25	Deferred
263.	HQRSCMTAPPLY00002603AM25	Deferred


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264.	HQRSCMTAPPLY00002604AM25	Deferred
265.	HQRSCMTAPPLY00002608AM25	Deferred
266.	HQRSCMTAPPLY00002609AM25	Deferred
267.	HQRSCMTAPPLY00002610AM25	Deferred
268.	HQRSCMTAPPLY00002613AM25	Deferred
269.	HQRSCMTAPPLY00002614AM25	Deferred
270.	HQRSCMTAPPLY00002615AM25	Deferred
271.	HQRSCMTAPPLY00002616AM25	Deferred
272.	HQRSCMTAPPLY00002617AM25	Deferred
273.	HQRSCMTAPPLY00002620AM25	Deferred
274.	HQRSCMTAPPLY00002621AM25	Deferred
275.	HQRSCMTAPPLY00002622AM25	Deferred
276.	HQRSCMTAPPLY00002623AM25	Deferred
277.	HQRSCMTAPPLY00002625AM25	Deferred
278.	HQRSCMTAPPLY00002631AM25	Deferred
279.	HQRSCMTAPPLY00002633AM25	Deferred
280.	HQRSCMTAPPLY00002640AM25	Deferred
281.	HQRSCMTAPPLY00002641AM25	Deferred
282.	HQRSCMTAPPLY00002642AM25	Deferred
283.	HQRSCMTAPPLY00002643AM25	Deferred
284.	HQRSCMTAPPLY00002644AM25	Deferred
285.	HQRSCMTAPPLY00002645AM25	Deferred


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286.	HQRSCMTAPPLY00002646AM25	Deferred
287.	HQRSCMTAPPLY00002648AM25	Deferred
288.	HQRSCMTAPPLY00002649AM25	Deferred
289.	HQRSCMTAPPLY00002650AM25	Deferred
290.	HQRSCMTAPPLY00002651AM25	Deferred
291.	HQRSCMTAPPLY00002653AM25	Deferred
292.	HQRSCMTAPPLY00002654AM25	Deferred
293.	HQRSCMTAPPLY00002658AM25	Deferred
294.	HQRSCMTAPPLY00002659AM25	Deferred
295.	HQRSCMTAPPLY00002660AM25	Deferred
296.	HQRSCMTAPPLY00002661AM25	Deferred
297.	HQRSCMTAPPLY00002662AM25	Deferred
298.	HQRSCMTAPPLY00002663AM25	Deferred
299.	HQRSCMTAPPLY00002664AM25	Deferred
300.	HQRSCMTAPPLY00002665AM25	Deferred
301.	HQRSCMTAPPLY00002666AM25	Deferred
302.	HQRSCMTAPPLY00002667AM25	Deferred
303.	HQRSCMTAPPLY00002668AM25	Deferred
304.	HQRSCMTAPPLY00002670AM25	Deferred
305.	HQRSCMTAPPLY00002671AM25	Deferred
306.	HQRSCMTAPPLY00002672AM25	Deferred
307.	HQRSCMTAPPLY00002673AM25	Deferred


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308.	HQRSCMTAPPLY00002674AM25	Deferred
309.	HQRSCMTAPPLY00002675AM25	Deferred
310.	HQRSCMTAPPLY00002676AM25	Deferred
311.	HQRSCMTAPPLY00002677AM25	Deferred
312.	HQRSCMTAPPLY00002678AM25	Deferred
313.	HQRSCMTAPPLY00002679AM25	Deferred
314.	HQRSCMTAPPLY00002680AM25	Deferred

4. Apart from the applications as per the agenda placed before the committee as tabulated at Para 4 above, the Committee also reviewed applications earlier 'Approved subject to clear and un-conditional NOC of one IMWG member' in previous IMWG meetings and based on the new facts / comments received from the IMWG members, the decision was revised from 'Approved' to 'Deferred' or 'Rejected' as indicated against each case in the tabulated statement given below

Sl. No	Firm's name and File No.	Remark
1.	HQRSCMTAPPLY00001152AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
2.	HQRSCMTAPPLY00001242AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
3.	HQRSCMTAPPLY00000472AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
4.	HQRSCMTAPPLY00001193AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
5.	HQRSCMTAPPLY00001533AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
6.	HQRSCMTAPPLY00001952AM24	Approved
7.	HQRSCMTAPPLY00001327AM25	Approved
8.	HQRSCMTAPPLY00001335AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
9.	HQRSCMTAPPLY00001466AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
10.	HQRSCMTAPPLY00001593AM25	Approved subject to receipt of clear


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		conditional NOC of one agency
11.	HQRSCMTAPPLY00001658AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
12.	HQRSCMTAPPLY00001694AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
13.	HQRSCMTAPPLY00001742AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
14.	HQRSCMTAPPLY00001768AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
15.	HQRSCMTAPPLY00001788AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
16.	HQRSCMTAPPLY00001925AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
17.	HQRSCMTAPPLY00001956AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
18.	HQRSCMTAPPLY00001964AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
19.	HQRSCMTAPPLY00001967AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
20.	HQRSCMTAPPLY00002008AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
21.	HQRSCMTAPPLY00002149AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
22.	HQRSCMTAPPLY00002168AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
23.	HQRSCMTAPPLY00002197AM25	Approved subject to receipt of cl conditional NOC of one agency


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5. Cases which are Approved

Sl. No	Firm's name and File No.	Remark
1.	HQRSCMTAPPLY00001261AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
2.	HQRSCMTAPPLY00001984AM25	Approved subject to receipt of clear and un-conditional NOC of one agency

3.	HQRSCMTAPPLY00002006AM25	Approved
4.	HQRSCMTAPPLY00002035AM25	Approved
5.	HQRSCMTAPPLY00002055AM25	Approved
6.	HQRSCMTAPPLY00002195AM25	Approved
7.	HQRSCMTAPPLY00001179AM25	Approved
8.	HQRSCMTAPPLY00001585AM25	Approved
9.	HQRSCMTAPPLY00002183AM25	Approved
10.	HQRSCMTAPPLY00002186AM25	Approved
11.	HQRSCMTAPPLY00002308AM25	Approved
12.	HQRSCMTAPPLY00002365AM25	Approved
13.	HQRSCMTAPPLY00002366AM25	Approved
14.	HQRSCMTAPPLY00002367AM25	Approved
15.	HQRSCMTAPPLY00002307AM25	Approved

6. Cases which are DROPPED/REJECTED.

Sl. No	Firm's name and File No.	Remark
1.	HQRSCMTAPPLY00001847AM24	DROPPED
2.	HQRSCMTAPPLY00000349AM25	DROPPED
3.	HQRSCMTAPPLY00001241AM25	DROPPED
4.	HQRSCMTAPPLY00001338AM25	DROPPED
5.	HQRSCMTAPPLY00001391AM25	DROPPED
6.	HQRSCMTAPPLY00001463AM25	DROPPED
7.	HQRSCMTAPPLY00001465AM25	DROPPED

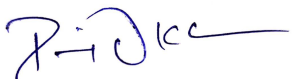

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8.	HQRSCMTAPPLY00001530AM25	DROPPED
9.	HQRSCMTAPPLY00001611AM25	DROPPED
10.	HQRSCMTAPPLY00001797AM25	DROPPED
11.	HQRSCMTAPPLY00001876AM25	DROPPED
12.	HQRSCMTAPPLY00001920AM25	DROPPED
13.	HQRSCMTAPPLY00001968AM25	DROPPED
14.	HQRSCMTAPPLY00002029AM25	DROPPED
15.	HQRSCMTAPPLY00002059AM25	DROPPED
16.	HQRSCMTAPPLY00002106AM25	DROPPED
17.	HQRSCMTAPPLY00002442AM25	DROPPED
18.	HQRSCMTAPPLY00000375AM25	DROPPED
19.	HQRSCMTAPPLY00001162AM25	DROPPED
20.	HQRSCMTAPPLY00001540AM25	DROPPED
21.	HQRSCMTAPPLY00000371AM25	DROPPED
22.	HQRSCMTAPPLY00000189AM25	DROPPED
23.	HQRSCMTAPPLY00000296AM25	DROPPED
24.	HQRSCMTAPPLY00000433AM25	DROPPED
25.	HQRSCMTAPPLY00002373AM25	DROPPED
26.	HQRSCMTAPPLY00002126AM25	DROPPED
27.	HQRSCMTAPPLY00002193AM25	DROPPED
28.	HQRSCMTAPPLY00002229AM25	DROPPED

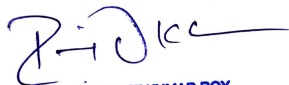

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8. Cases for Ex-Post- Facto approval

Sl. No	Firm's name and File No.	Remark
1.	HQRSCMTAPPLY00000352AM25	Post Facto Approval
2.	HQRSCMTAPPLY00000450AM25	Post Facto Approval
3.	HQRSCMTAPPLY00001553AM25	Post Facto Approval
4.	HQRSCMTAPPLY00001695AM25	Post Facto Approval
5.	HQRSCMTAPPLY00001959AM25	Post Facto Approval
6.	HQRSCMTAPPLY00001992AM25	Post Facto Approval
7.	HQRSCMTAPPLY00002016AM25	Post Facto Approval
8.	HQRSCMTAPPLY00002027AM25	Post Facto Approval
9.	HQRSCMTAPPLY00002111AM25	Post Facto Approval
10.	HQRSCMTAPPLY00002228AM25	Post Facto Approval
11.	HQRSCMTAPPLY00002294AM25	Post Facto Approval
12.	HQRSCMTAPPLY00002301AM25	Post Facto Approval
13.	HQRSCMTAPPLY00002324AM25	Post Facto Approval
14.	HQRSCMTAPPLY00002333AM25	Post Facto Approval
15.	HQRSCMTAPPLY00002344AM25	Post Facto Approval
16.	HQRSCMTAPPLY00002353AM25	Post Facto Approval
17.	HQRSCMTAPPLY00002357AM25	Post Facto Approval
18.	HQRSCMTAPPLY00002398AM25	Post Facto Approval
19.	HQRSCMTAPPLY00002422AM25	Post Facto Approval
20.	HQRSCMTAPPLY00002437AM25	Post Facto Approval
21.	HQRSCMTAPPLY00002192AM25	Post Facto Approval


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22.	HQRSCMTAPPLY00001844AM24	Post Facto Approval
23.	HQRSCMTAPPLY00001831AM25	Post Facto Approval
24.	HQRSCMTAPPLY00001952AM25	Post Facto Approval
25.	HQRSCMTAPPLY00002194AM25	Post Facto Approval
26.	HQRSCMTAPPLY00002264AM25	Post Facto Approval
27.	HQRSCMTAPPLY00002265AM25	Post Facto Approval
28.	HQRSCMTAPPLY00002286AM25	Post Facto Approval
29.	HQRSCMTAPPLY00002293AM25	Post Facto Approval
30.	HQRSCMTAPPLY00002310AM25	Post Facto Approval
31.	HQRSCMTAPPLY00002347AM25	Post Facto Approval
32.	HQRSCMTAPPLY00000517AM25	Post Facto Approval
33.	HQRSCMTAPPLY00001635AM25	Post Facto Approval
34.	HQRSCMTAPPLY00002204AM25	Post Facto Approval
35.	HQRSCMTAPPLY00002274AM25	Post Facto Approval
36.	HQRSCMTAPPLY00002318AM25	Post Facto Approval
37.	HQRSCMTAPPLY00002400AM25	Post Facto Approval
38.	HQRSCMTAPPLY00002594AM25	Post Facto Approval
39.	HQRSCMTAPPLY00002381AM25	Post Facto Approval
40.	HQRSCMTAPPLY00002382AM25	Post Facto Approval
41.	HQRSCMTAPPLY00002558AM25	Post Facto Approval
42.	HQRSCMTAPPLY00002573AM25	Post Facto Approval
43.	HQRSCMTAPPLY00002586AM25	Post Facto Approval


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Note on various terminologies used in the Minutes of the SCOMET meeting:

(i) **Deferred cases:** Cases which are shown as Deferred imply pending for want of comments/NOC from the concerned Technical Agencies or requirement of additional information/clarification from the applicant firm.

(ii) **Approved cases:** Cases which are shown as approved implies that the IMWG has recommended for grant of export authorization for the item and quantity applied for, with or without conditions. An SMS/E-mail alert with reference number of application is sent once the case is electronically approved on the IMWG portal.

(iii) **Approved post-facto:** Cases which are shown as Approved post-facto implies that approval against those cases have already been issued by DGFT (Hqrs), with the approval of Chairman, IMWG in terms of Para 2.74(IX) of HBP (Handbook of Procedure 2015-20).

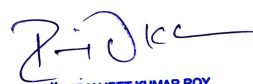
(iv) **Returned without action:** Cases which are shown as Returned without action implies that application is incomplete in its basis parameters and cannot be processed even after submission of additional documents provided by the firm. In such cases, an email will be sent by SDCOMET Cell notifying the deficiency and advise to the firm to file fresh application.

(v) **Denied:** Cases which are shown as Denied implies that application has been considered by the IMWG and after due consideration, the case has not been approved due to end use / user concern or break in supply chain.

(vi) **Dropped:** Cases which are shown as Dropped implies that application has been considered by the IMWG and after due consideration, it has been decided that the case cannot be processed in the present form and a fresh application need to be filed by the applicant firm with complete and correct documents. Applications withdrawn by the exporters are also included in this category.

(vii) **Issue of export license by DGFT (Hqrs):** W.e.f. 06.07.2018, the export licenses / authorizations for approved SCOMET applications are issued centrally by DGFT (Hqrs) generally within three working days from issue of Minutes of IMWG meeting subject to all mandatory compliance. An SMS/E-mail alert with reference number of application is sent twice to the applicant, first when the case is electronically approved on the IMWG portal and secondly when export license is generated.

(viii) **Note :** As a procedure, SCOMET Export Authorisations are generally not handed over physically to the applicant firms and sent through Speed Post only.


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